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Separate paging is given to this part in order that it may be filed as a separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE
AND PARLIAMENTARY AFFAIRS

Srinagar, the 23rd July, 2016.

The following Act as passed by the Jammu and Kashmir State Legislature received the assent of the Governor on 23rd July, 2016 and is hereby published for general information :—

THE JAMMU AND KASHMIR BRICK KILNS (REGULATION)
(AMENDMENT) ACT, 2016.

(Act No. X of 2016)

[23rd July, 2016.]

An Act to amend the Jammu and Kashmir Brick Kilns
(Regulation) Act, 2010.

Be it enacted by the Jammu and Kashmir State Legislature in the Sixty-seventh Year of the Republic of India as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Brick Kilns (Regulation) (Amendment) Act, 2016.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Amendment of section 3, Act XVII of 2010.*—In section 3 of Jammu and Kashmir Brick Kilns (Regulation) Act, 2010 (hereinafter referred to as the ‘Principal Act’), after sub-section (3), the following sub-section shall be added, namely :—

“(4) No person shall establish a brick kiln or apply for renewal unless he/she,—

- (a) produces transfer of land use rights certificate from Revenue Department ;
- (b) produces environment clearance certificate from the Department of Environment and Remote Sensing ;
- (c) has an adequate mud stock as raw material for such brick kiln on an uneven, unproductive land to be certified by the Director, Agriculture.

3. *Amendment of section 6, Act XVII of 2010.*—In section 6 of the ‘Principal Act’, in sub-section (6), in clause (d) for the words, “five years”, the words, “seven years” shall be substituted.

(Sd.) ACHAL SETHI,

Additional Secretary to Government,
Department of Law, Justice and Parliamentary Affairs.